

(b) and (c) RBI has filed a winding up petition under Sec. 45 MC of the RBI Act in the Delhi High Court. The Delhi High Court has appointed a provisional official liquidator who has initiated action to crystallize the assets and liabilities of the Company. The Official Liquidator is being assisted by the officials of RBI, CBI and some public sector banks in this regard.

[Translation]

#### Pending Cases in GIC

541. SHRI PAWAN DIWAN: Will the Minister of FINANCE be pleased to state:

(a) the total number of documents/claims pending in four subsidiary companies of General Insurance Corporation as on June 30, 1997, company-wise;

(b) whether the Government propose to make a provision in the policy bond that in case of delay in issuance of documents or disposal of claims, payment of interest @ 18% annually on premium amount recovered will be made in regard to claims disposed of or as the case may be; and

(c) whether the Government also contemplate to make indiscipline employees answerable for delay in issue of documents or payment of claims keeping in view the improvement in the service industry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) As per the information furnished by General Insurance Corporation of India the total number of documents claims pending (company-wise) as on 30.6.97 is as under:

No. of Documents/Claims Pending as on 30.6.97

	(Provisional)	
	Documents	Claims
National	4,69,301	1,71,110
New India	3,94,079	2,33,767
Oriental	5,11,039	2,19,411
United India	6,12,214	1,74,999
Total	19,86,633	7,99,287

(b) No such proposal is under consideration.

(c) General Insurance industry has a well established procedure to deal with indiscipline and other misconduct by the employees under the General Insurance Conduct, Discipline and Appeal (CDA) Rules.

[English]

#### Touts for Smooth Business

542. SHRI MOHAN RAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been invited to the news-item captioned, "For smooth business, turn to touts", appearing in the Hindustan Times dated June 4, 1997;

(b) if so, the facts and details thereof; and

(c) the steps taken by the Government to check the menace of touts in the Reserve Bank of India in the interest of general public?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) Yes, Sir.

(b) and (c) Reserve Bank of India have stated that the transacting of business by touts/professional dealers in the banking hall of RBI, New Delhi is not permitted. RBI have taken the following measures in this regard:

(i) The security staff posted in the banking hall are instructed to be always vigilant.

(ii) The Manager (Security) who is stationed in the Banking Hall takes frequent rounds to ensure smooth and orderly transaction of business at the counters.

(iii) The security staff and staff working on the counters have been instructed not to allow anyone to stand in queue once he/she has got the notes/coins in exchange.

(iv) The security staff from the Bank as well as police personnel from the Parliament Street Police Station have been posted in the hall for maintaining law and order and they ensure smooth working of the counters.

(v) All the customers standing in the queue are issued coins at the counters till close of the banking hours consistent with the stock position.

#### Committee to Review Guidelines for PSEs

543. SHRI SUNDER LAL PATWA:

SHRI G.A. CHARAN REDDY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have decided to set up a four member committee to review the existing guidelines issued by the erstwhile Bureau of Public Enterprises for Public Sector Enterprises;

(b) if so, the main points referred to this committee;

(c) the composition of the committee;

(d) the time by which the committee is likely to submit its report; and

(e) whether the purpose to setting up of this committee is to make PSEs more efficient, competitive and autonomous?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Yes, Sir.